

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32296/2013

(Arising out of impugned final judgment and order dated 30/04/2013 in SA No. 430/2013 passed by the High Court Of Judicature at Allahabad)

GYANENDRA PRATAP SINGH

Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS.

Respondent(s)

(with interim relief and office report)
(For final disposal)

Date : 08/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Anurag Dubey, Adv.

Mr. Meenesh Dubey, Adv.

Mr. S. R. Setia, Adv. (Not present)

For Respondent(s)

Mr. Ajesh K. Chawla, Adv.

Mr. Mohan Pandey, Adv. (Not present)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment on the ground of personal difficulty, the hearing of the case is adjourned to 12th April, 2016. It is made clear that no further adjournment shall be given.

[RENU DIWAN]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R. - CUM - P.S.